

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir, However, the income-tax deducted from the salaries of the employees was not deposited within the prescribed time.

(b) The amount of income-tax aggregating to Rs. 98,156/- deducted from the salaries of the employees during the year 1976-77 except for the the months of August and September 1976 was deposited late by one to sixteen months. The income-tax deducted from the salaries of August and September 1976 was deposited within one month and the delay was ignored.

(c) Prosecutions have been launched.

(d) (i) Chairman & Managing Director—Shri Laxman S. Aggarwal; and

(ii) Joint Director—Smt. S. K. Aggarwal.

Demand of Class I Officers of L.I.C.

816. **SHRI T. R. SHAMANNA:** Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the pressing demand of Life Insurance Corporations Class I officers; and

(b) if so, the steps taken so far to meet their legitimate demand?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) The L.I.C. has resumed negotiations for the revision of pay scales etc. with the Unions of Class III and Class IV employees and the Federation of Class I Officers, and has offered them concrete proposals to meet their legitimate demands.

12 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF THE STATE TRADING CORPORATION OF INDIA LTD. FOR 1978-79, REVIEW AND ANNUAL REPORT OF JUNE CORPORATION OF INDIA LTD., FOR 1978-79, REVIEW AND ANNUAL REPORT OF INDIAN IRON AND STEEL CO., LTD., FOR 1978-79, REVIEW AND ANNUAL REPORT OF MANGANESE ORE (INDIA) LTD., NAGPUR FOR 1978-79, REVIEW AND ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD., HYDERABAD FOR 1978-79, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): On behalf of Shri Pranab Mukherjee,

I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-842/80]

(b) (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1978-79.

(ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1978-79 along with the audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-843/80]

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(c) (i) Review by the Government on the working of the Indian Iron and Steel Company Limited, Calcutta, for the year 1978-79.

(ii) Annual Report of the Indian Iron and Steel Company Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-844/80.]

(d) (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1978-79.

(ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-845/80.]

(e) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1978-79.

(ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-846/80.]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item (1) above. [Placed in Library. See No. LT-846/80.]

(3) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1978-79. [Placed in Library. See No. LT-862/80.]

(4) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi for the year 1978-79. [Placed in Library. See No. LT-847/80.]

(5) A copy of the Indian Institute of Legal Metrology Rules, 1980 (Hindi and English versions) published in Notification No. GSR, 194 (E) in Gazette of India dated the 2nd April, 1980, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976. [Placed in Library. See No. LT-848/80.]

(6) A copy of the Imports and Exports Control (Authentication of Documents) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 149(E) in Gazette of India dated the 7th March, 1980, under sub-section (3) of section 8 of the Imports and Exports (Control) Act, 1947. [Placed in Library. See No. LT-849/80.]

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Toilet Soaps (Quality Control and Inspection) Rules, 1980, published in Notification No. S. O. 1016 in Gazette of India dated the 19th April, 1980.

(ii) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 1980, published in Notification No. S.O. 1019 in Gazette of India dated the 19th April, 1980.

(iii) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 1980, published in Notification No. S.O. 1020 in Gazette of India dated the 19th April, 1980.

Detergents (Quality Control and Inspection) Rules, 1980, published in Notification No. S.O. 1923 in Gazette of India dated the 19th April, 1980.

(v) The Export of Basmati Rice (Inspection) Rules, 1980, published in Notification No. S.O. 1026 in Gazette of India dated the 19th April, 1980.

(vi) The Export of Fish Meal (Inspection) Rules, published in Notification No. S.O. 1150 in Gazette of India dated the 26th April, 1980. [Placed in Library. '08/098-LT 'ON æS]

ECONOMIC SURVEY, 1979-80

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to lay on the Table a copy of 'Economic Survey', 1979-80, (Hindi and English versions). [Placed in Library. See No. LT-851/80.]

NOTIFICATION UNDER TOBACCO BOARD ACT

SHRI Z. R. ANSARI: I beg to lay on the Table a copy of the Tobacco Board (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 192(E) in Gazette of India dated the 2nd April, 1980, under sub-section (3) of Section 32 of the Tobacco Board Act, 1975. [Placed in Library. See No. LT-852/80.]

NOTIFICATIONS UNDER ESTATE DUTY ACT, INCOME-TAX ACT, COMPANIES (PROJECT) SURTAX ACT, CENTRAL EXCISES AND SALT ACT, CENTRAL EXCISE RULES, AND CUSTOMS ACT.

SHRI R. VENKATARAMAN: On behalf of Shri Maganbhai Barot, I beg to lay on the Table:—

(1) A copy of the Estate Duty (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 273(E) in Gazette of India dated the 25th April, 1980, under sub-section (3) of Section 32 of the Estate Duty (Amendment) Rules, 1980 published

(iv) The Export of Synthetic of section 85 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-853/80.]

(2) A copy of Notification No. G.S.R. 513 (Hindi and English versions) published in Gazette of India dated the 29th April, 1980 regarding exemption of property from Estate Duty under section 33(2) if bequeathed in favour of a University or other educational institutions under sub-section (2) of section (33) of the Estate Duty Act, 1953. [Placed in Library. See No. LT-854/80.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) S.O. 1410 to 1415 published in Gazette of India dated the 24th May, 1980 regarding exemption to certain Organisations and Funds under section 10 (23C) (iv) of the Income-tax Act, 1961.

(ii) The Income-Tax (Second Amendment) Rules, 1980, published in Notification No. S.O. 351(E) in Gazette of India dated the 26th May, 1980. [Placed in Library. See No. LT-855/80.]

(4) A copy of Notification No. G.S.R. 223(E) (Hindi and English versions) published in Gazette of India dated the 22nd April, 1980 regarding Agreement between the Government of India and the Government of the United States of America for the avoidance of double taxation of enterprises operating aircraft issued under section 90 of the Income-Tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-856/80.]

(5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Fourth

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in Notification No. G.S.R. 549 in Gazette of India dated the 19th April, 1980.

(ii) The Central Excise. (Fifth Amendment) Rules, 1980, published in Notification No. G.S.R. 276(E) in Gazette of India dated the 23rd May, 1980. [Placed in Library. See No. LT-857/80.]

(6) A copy each of the following Notification (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 168(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding exemption on food meant for free distribution to infants, children, pregnant women and nursing mothers from Central Excise Duty.

(ii) GSR 199(E) and 200(E) published in Gazette of India dated the 5th April, 1980 together with an explanatory memorandum regarding exemption on Cotton fabrics subjected to expanding process from Excise Duty.

(iii) GSR 235(E) to 237(E) published in Gazette of India dated the 24th April, 1980 together with an explanatory memorandum regarding exemption to fibres and tops made out of wastes without involving any chemical or retrieval process from Excise Duty.

(iv) GSR 238(E) published in Gazette of India dated the 25th April, 1980 together with an explanatory memorandum regarding exclusion of "Tea bags" from the definition of "Package Tea" for claiming rebate on export of Tea.

(v) GSR 245(E) published in Gazette of India dated the 29th April, 1980 together with an explanatory memorandum regarding exemption on the cost of durable containers in respect of Methyl Chloride etc. from the assessable value.

(vi) GSR 257(E) to 259(E) published in Gazette of India dated the 13th May, 1980 together with an explanatory memorandum regarding concession on specified steel ingots iron or steel products manufactured with the aid of electric furnace and iron or steel products manufactured from certain specified materials from Excise Duty.

(vii) GSR 269(E) published in Gazette of India dated the 20th May, 1980 together with an explanatory memorandum regarding exemption on High density polyethylene tapes in used in the stitching of high density polyethylene bags from Excise Duty.

(viii) GSR 270(E) and 271(E) published in Gazette of India dated the 20th May, 1980 together with an explanatory memorandum regarding exemption to cotton fabrics subjected to the process of hydro extraction from Excise Duty.

(ix) GSR 274(E) published in Gazette of India dated the 22nd May, 1980 together with an explanatory memorandum regarding exemption on scrap iron (irrespective of the phosphorus contents) from full Excise Duty.

(x) GSR 282(E) published in Gazette of India dated the 31st May, 1980 together with an explanatory memorandum regarding reduction in the basic excise duty on free sale sugar from 11 per cent. *ad valorem* to 8 per cent. *ad valorem*.

(xi) GSR 479 published in Gazette of India dated the 3rd May, 1980 together with an explanatory memorandum regarding powers delegated to the Officers to grant exemption from Central Excise Duty.

(xii) GSR 514 and 515 published in Gazette of India dated the 10th May, 1980 together with an explanatory memorandum regarding exemption on butter whether pasteurised or not for the manufacture of ghee from Excise Duty.

(xiii) GSR 182(E) and 183(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the period of partial excise duty exemption on certain electric motors.

(xiv) GSR 196(E) published in Gazette of India dated the 2nd April, 1980 together with an explanatory memorandum regarding excise duty on acrylic fibre produced indigenously.

(xv) GSR 226(E) to 229(E) published in Gazette of India dated the 23rd April, 1980 together with an explanatory memorandum regarding restructuring of Excise Duty rates applicable to Caprolactum.

(xvi) GSR 279(E) and 280(E) published in Gazette of India dated the 28th May, 1980 together with an explanatory memorandum regarding exemption to wire rods, wire bars and billets made from electrical grade aluminium from Excise Duty.

(xvii) GSR 294(E) to 296(E) published in Gazette of India dated the 7th June, 1980 together with an explanatory memorandum regarding exemption on fertilizers, other than Ammonium Sulphate and Calcium ammonium nitrate from Excise Duty.

(xviii) GSR 183(E) and 184(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum regarding continuing of the existing basic excise duties on copper and copper alloys.

(xix) GSR 253(E) and 254(E) published in Gazette of India dated the 9th May, 1980 together with an explanatory memorandum regarding Excise duties on plain etched or formed aluminium foils. [Placed in Library. See No. LT-858/80.]

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) GSR 230(E) to 232(E) published in Gazette of India dated the 23rd April, 1980 together with an explanatory memorandum regarding restructuring of Customs Duty rates applicable to caprolactum.

(ii) GSR 164(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of existing exemption of import duty on Cement and Paraffin till 31st March, 1981.

(iii) GSR 181 and 182(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum regarding reduction of Customs Duty on unwrought copper.

(iv) GSR 249(E) to 252(E) published in Gazette of India dated the 9th May, 1980 together with an explanatory memorandum regarding Customs Duty on plan, etched or formed aluminium foils.

(v) GSR 112(E) published in Gazette of India dated the 25th March, 1980 together with an explanatory memorandum regarding revised rates of exchange for conversion of seven foreign currencies into Indian currency or *vice-versa*.

(vi) GSR 113(E) published in Gazette of India dated the 25th March, 1980 together with an explanatory memorandum regarding extension of Customs Duty exemption on P.V.C.

(vii) GSR 169(E) and 170(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of existing exemption of duty on melting scrap and total exemption of Customs Duty on sponge iron.

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(viii) GSR 171(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of existing exemption from Customs duty on jigs fixtures for manufacture of components in connection with manufacture of Krup Man Metal Float Bridges.

(ix) GSR 172(E) and 173(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of existing partial exemption to Soda Ash from Customs Duty.

(x) GSR 174(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of the existing exemption to plain and laminated aluminium foil from Customs Duty.

(xi) GSR 175(E) and 176(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of existing exemption to components for manufacture of motor vehicles from Customs Duty.

(xii) GSR 178(E) and 179(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum rescinding Notification No. 71/Cus. dated the 25th March, 1978 and amending Notification No. 41/Customs dated 25th March, 1980.

(xiii) GSR 186(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum regarding rates of exchange for conversion of seventeen foreign currencies into Indian currency or *vice-versa*.

(xiv) GSR 188(E) and 189(E) published in Gazette of India dated the 1st April, 1980 together with an

explanatory memorandum regarding exemption to edible oils, imported from USA under an agreement between National Dairy Development Board and the Cooperative League of the United States of America from whole of the Customs Duty.

(xv) GSR 190(E) and 191(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum regarding exemption to certain specified raw materials used for the manufacture of sports goods from whole of basic and auxiliary duties of Customs.

(xvi) GSR 197(E) published in Gazette of India dated the 2nd April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian Currency or *vice-versa*.

(xvii) GSR 198(E) published in Gazette of India dated the 3rd April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession to Notification No. GSR 197(E) dated the 2nd April, 1980.

(xviii) GSR 201(E) published in Gazette of India dated the 5th April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.

(xix) GSR 205(E) published in Gazette of India dated the 14th April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession to Notification No. GSR 198(E) dated the 3rd April, 1980.

(xx) GSR 206 (E) and 207 (E) published in Gazette of India dated the 15th April, 1980 together with an explanatory memorandum re-

garding duty free import of materials against REP Licence issued under the imports (Control) Order, 1955.

(xxi) GSR 208 (E) published in Gazette of India dated the 15th April, 1980 together with an explanatory memorandum regarding modification and enlargement of the list of materials, allowed to be imported duty free against Advance Licences for export production.

(xxii) GSR 209 (E) and 210 (E) published in Gazette of India dated the 17th April, 1980 together with an explanatory memorandum regarding extension of exemption to goods imported for use within Kandla Free Trade Zone for production of goods for export from Customs Duty.

(xxiii) GSR 212 (E) published in Gazette of India dated the 18th April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian Currency or *vice-versa* in supersession to Notification No. GSR 205 (E) dated the 14th April, 1980.

(xxiv) GSR 213 (E) and 214 (E) published in Gazette of India dated the 18th April, 1980 together with an explanatory memorandum regarding exemption to aluminium wire rods or aluminium ingots from Customs Duty.

(xxv) GSR 215 (E) and 216 (E) published in Gazette of India dated the 18th April, 1980 together with an explanatory memorandum regarding exemption to aluminium scrap from part of basic duty and whole of auxiliary and additional duties.

(xxvi) GSR 217 (E) and 218 (E) published in Gazette of India dated the 19th April, 1980 together with an explanatory memorandum regarding exemption to glass shell

for manufacture of electric lamps from basic duty in excess of 10 per cent *ad valorem* and whole of auxiliary duty.

(xxvii) GSR 233 (E) and 234 (E) published in Gazette of India dated the 25th April, 1980 together with an explanatory memorandum regarding special tariff rates of customs duty on specified Goods imported from Laos.

(xxviii) GSR 239 (E) published in Gazette of India dated the 25th April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian Currency or *vice-versa* in supersession of Notification No. GSR 212 (E) dated the 18th April, 1980.

(xxix) GSR 480 published in Gazette of India dated the 3rd May, 1980 together with an explanatory memorandum regarding extension of exemption of goods required for the construction of, or fitment to the ships of the Indian Navy from Customs Duty.

(xxx) GSR 260 (E) published in Gazette of India dated the 13th May, 1980 together with an explanatory memorandum revising guidelines laid down by I.S.I. for identification of finished, leather.

(xxxii) GSR 264 (E) published in Gazette of India dated the 15th May, 1980 together with an explanatory memorandum fixing percentage of waste/scrap of Industrial chains manufactured in the Kandla Free Trade Zone.

(xxxiii) GSR 568 (E) published in Gazette of India dated the 24th May, 1980 together with an explanatory memorandum authorising Commissioner of Industries of States also for issue of end use certificates to importers for concessional Customs Duty.

(xxxiv) GSR 263 (E) published in Gazette of India dated the 14th

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May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*.

(xxxiv) GSR 265 (E) published in Gazette of India dated the 16th May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of Notification No. GSR 239 (E) dated the 25th April, 1980.

(xxxv) GSR 268 (E) published in Gazette of India dated the 20th May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice-versa*.

(xxxvi) GSR (E) published in Gazette of India dated the 23rd May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*, in supersession of Notification No. GSR 265 (E) dated the 16th May, 1980.

(xxxvii) GSR 282(E) published in Gazette of India dated the 28th May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of Notification No. GSR 276(E) dated the 23rd, May 1980.

(xxxviii) GSR 297 (E) and 298 (E) published in Gazette of India dated the 7th June, 1980 together with an explanatory memorandum exempting Potassium Sulphate containing not more than 52 per cent, by weight of Urea, Composite Fertilizers Di-Ammonium Phosphate,

Ammonium Nitro-Phosphate, Ammonium Phosphate Muriate of Potash and Kyanite salts from auxiliary duty of Customs. [Placed in Library. See No. LT-859/80].

(8) A copy each of Notification Nos. GSR 132 (E) and 133 (E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1980 together with an explanatory memorandum specifying areas along Indo-Pakistan and Indo-Nepal borders as being vulnerable to smuggling and also specifying silver bullion and coins exceeding market value of Rupees one thousand as goods requiring transport vouchers, issued under section 11-H and 11-K of the Customs Act, 1962, respectively. [Placed in Library. See No. LT-860/80].

(9) A copy of the Twelfth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1979, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-861/80.]

12.05 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

SERIOUS DROUGHT SITUATION IN VARIOUS
PARTS OF THE COUNTRY

PROF. NARAIN CHAND PARASHAR (Hamirpur): I call the attention of the Minister of Agriculture to the following matter of urgent public importance and request that he may make a statement thereon:

"Serious drought situation in various parts of the country."

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): On the 17th March, 1980 in